

**Export Commitments of Companies**

1820. SHRI ASHIS SEN :  
SHRI DIPEN GHOSH :

Will the Minister of COMMERCE be pleased to state :

(a) what are the names of the companies along with their exports commitments, stating how much have been fulfilled and how much is yet to be fulfilled;

(b) what are the names of the companies where export commitments have been altered after the industrial licence has been issued ; and

(c) hat are the reasons for which Government are not monitoring the export commitments on a month to month basis to check the worsening Balance of payments position and whether available information ii this regard will be placed in the Parliament Library for the information of the Members of Parliament ?

THE MINISTER *of* STATE IN THE MINISTRY OF COM-MERCE (SHRI ARANGIL SREEDHARAN) : (a) export obligation is imposed on all the Duty free licences/Imprest licences details of which are available in weekly Bulletin of Import Licences/ Export Licences and Industrial Licences, copies of which are available in Parliament Library. Besides export obligations are being imposed on the recommendation of administrative Ministries/ Sponsoring Authorities at the time of grant of Letter of Intent/ Industrial Licences/Foreign Collaboration Approvals Capital Goods Licences by the Ministry of Industry. Aggregate data regarding export commitments of Industrial Units on various Counts and exports actually achieved and shortfalls is not maintained.

(b) The alteration of export obligation after issue of Industrial Licence is done by Ministry of Industry on the recommendation of the concerned Administrative Ministries. As such this information is not maintained in the Ministry.

(c) It is not feasible to monitor export obligation on month to month basis. There is no such proposal to lay the information regarding export obligations and fulfilment thereof in the Parliament Library.

**Import of special formula byPepsi Foods**

1821. SHRI ASHIS SEN : Will the Minister of FOOD PROCESsing INDUSTRIES be pleased to state :

(a) whether Pepsi Foods are importing their special formula ;

(b) whether they are earning five dollars for every dollar spent ; and

(c) what have been the imports and exports so far ?

THE MINISTER OF TEXTILES WITH ADDITIONAL CHARGE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI SHARAD YADAV) : (a) According to M/s Pepsi Foods Private Limited, they are not importing their special formula.

(b) and (c) The information is being collected and will be laid on the Table of the House.

**Advertisement of clerical posts by Banking Service RecruitmentBoard**

1822. KUMARI CHANDRIKA PREMJI KENIA : Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that Banking Service Recruitment Boards,

Bank of India the recovery performance of all scheduled commer-

cial banks in respect of their direct agricultural advances is as under :—

Period	Demand	Recovery	%age of re- covery to de- mand
June 1988 (latest available)	5251	2983	56.8

(b) The reasons for poor recovery of agricultural advances are defective planning while sanctioning proposals, misutilisation and diversion of income generated, lack of integrated approach to lending, faulty marketing, wilful defaulters & natural calamities etc.

(c) and (d) Confirmed data regarding the recovery percentage of agricultural loan.; as on the 30th of June, 1990 is still not available. The performance of recovery differs from State to State, and is dependent on various factors which may include misconceptions about the Debt Relief Scheme of Government which deals only with the write-off of overdues, and not of current loans.

**Introduction of financial releaseto  
industries following withdrawalof  
investment allowance**

1827. SHRI VIREN J. SHAH: Will the Minister of FINANCE be pleased to state:

(a) whether the withdrawal of the investment allowance is proposed to be made up by the introduction of other financial reliefs to the industry;

(b) if so, what are the details thereof; and

(c) by when Government propose to announce such reliefs?

THE DEPUTY MINISTER IN THE  
MINISTRY OF FINANCE

(SHRI ANIL SHASTRI): (a) No such proposal is under consideration.

(b) and (c) Do not arise.

**Flood control scheme received froAssam  
pending with CentralGovernment**

1828. SHRI BHADRESWAR  
BURAGOHAIN: Will the Minister of  
WATER RESOURCES be pleased to state:

(a) what is the number of proposals received from the Government of Assam for flood control in the State which are pending consideration of the Central Government;

(b) whether any such proposal was approved by the Central Government during the last year; and

(c) if so, what are the details thereof?

THE MINISTER OF STATE IN THE  
MINISTRY OF WATER RESOURCES  
(SHRI MANUBHAI KOTADIA): (a) There are three schemes which have to be examined for techno-economic appraisal.

(b) and (c) The following two schemes were cleared during the last year:—

- (i) Construction of retirement of Brahamaputra Dyke Left Tank from Gumi to Kalatoli—Cost Rs. 132 lakhs.